

INCOME-TAX ARREARS RELATING TO RAJASTHAN

319. SHRIMATI LAXMI KUMARI CHUNDAWAT Will the Minister of FINANCE be pleased to state :

(a) the number of individuals and companies against whom Income-tax arrears amounting to more than Rs 20,000 are outstanding in the State of Rajasthan and

(b) the action proposed to be taken to realise the same ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) (a) and (b) The requisite information is being collected and will be laid on the Table of the House as early as possible.

INCOME-TAX ARREARS IN RAJASTHAN, DISTRICT-WISE

320. SHRIMATI LAKSHMI KUMARI CHUNDAWAT : Will the Minister of FINANCE be pleased to state :

(a) the total amount of arrears of Income-tax in the State of Rajasthan, Districtwise, for the last two years, and

(b) the number of such cases lying pending for more than two years and the steps taken by Government to realise the arrears?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESHI) : (a) Collection of information regarding amount of arrears of incometax in the State Rajasthan, District wise, is likely to take considerable time. The net arrears of income tax in the charge of Commissioner of Income-tax, Rajasthan, as on 31.3.1971 amounted to Rs 3 78 crores. The particulars regarding the net arrears of income tax as on 31.3.1972 are being collected and will be laid on the Table of the House as early as possible.

(b) The information regarding number of cases in the charge of Commissioner of Income-tax, Rajasthan where arrears were pending for more than two years as on 31-3-72 and the steps being taken to realise these arrears, is being collected and will be laid on the Table of the House as early as possible.

REMITTANCES BY FOREIGN COMPANIES

321. SHRI K P. SUBRAMANIA MENON

SHRI NIREN GHOSH :

Will the Minister of FINANCE be pleased to state

(a) whether branches of foreign companies in India are permitted to remit administrative office, area office and head office expenses to their parent companies abroad; and

(b) if so, what is the basis of Computing the remittances, and

(c) the names of the branches which have been allowed this privilege ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) (a) Yes, Sir.

(b) Under the existing regulations remittances of such expenses are allowed on production of documentary evidence to show that the amounts proposed to be remitted have been or will be admitted by the Income-tax authorities as expenses legitimately chargeable to the revenue of the Indian branch before assessment of tax.

(c) A statement showing the names of branches of foreign companies who have been allowed to remit head office expenses during the years 1968-69 to 1970-71 is annexed.

Sl. Name of Indian Branch
No.

1. Achabam Tea Co. Ltd.
2. American Express International Banking Corporation.
3. Anglo Thai Corporation Ltd
4. Bank of America, National Trust and Savings Association
5. British Bank of the Middle East
6. British Burmah petroleum Co. Ltd